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HONOURABLE JUSTICE G. SRI DEVI

CRIMINAL PETITION NO.4703 OF 2021

ORDER:

This Criminal Petition, under Sections 437 and 439 of the Code of Criminal Procedure, 1973 (Cr.P.C.), is filed by the petitioner/A-2 to release her on bail in connection with Crime No.45 of 2021 of P.S. Kanchanbagh, Hyderabad, registered for the offences punishable under Sections 376(2)(f)(n), 376(3), 342 and 50 of the Indian Penal Code.

Heard the learned counsel for the petitioner/A-2 and the learned Assistant Public Prosecutor for the State and perused the record.

Learned counsel for the petitioner submits that the petitioner is innocent of the crime alleged and that the police have foisted a false case against her. It is further submitted that the petitioner is in custody since 12.03.2021. She is willing to abide by any terms and conditions that are imposed by this Court in the event of granting her bail. Hence, it is prayed to enlarge the petitioner/A-1 on bail.

Learned Assistant Public Prosecutor appearing for the State has vehemently opposed to grant bail to the petitioner/A-2.

On a perusal of the case record and other material papers, it is seen that grave allegations are levelled against the petitioner/A-2 that after the death of her husband, she has developed illegal intimacy with A-1 and both the petitioner and A-1 are staying together by maintaining live-in relationship. The petitioner did not stop there. She has also allowed A-1 to commit sexual assault on her own minor daughter, as a result of which her minor daughter,

2

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due to continuous assault upon her by A-1, became pregnant and

also gave birth to a male child. After giving birth also the victim

became pregnant twice and A-1 gave pills to her for abortion. The

DNA test also revealed that A-1 is the biological father of the male

child born to the victim girl. Moreover, charge sheet has also been

filed in this case.

Thus, looking into the nature of allegations levelled against

the petitioner, which are grave and heinous in nature, I am not

inclined to release the petitioner on bail and the prayer for bail is

rejected.

Accordingly, the Criminal Petition is dismissed. However,

since the charge sheet has already been submitted, as stated

above, the learned trial Court is directed to commence and

conclude the trial, as expeditiously as possible, preferably within a

period of six (6) months from today without giving any unnecessary

adjournments to either of the parties.

Miscellaneous applications, if any, pending shall stand

dismissed.

(G. SRI DEVI, J)

3rd August 2021 RRB